PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2025

				Disposal d	uring the qu	ıarter year	v:	Total	Numb	er of cases in	n which Jud & pending	gments	1
Description of cases	Cases pending at the beginnin g of the quarter year	during	At Prelimi nary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitu tion bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pending at the end of the quarter year
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits										F. 1			
b) Admiralty suits													
2. Testamentary and intestate suits	01		-										01
3. Insolvency Cases													
4. Liquidation Cases										4			
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS				E.									
a)Service matter	13	08	-	01				01		1/			20
b) Land Reforms													
c) Labour Laws													
d) Others	70	16		13	02			15					71

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8 a) Banking Regulation Act, 1949										19/3
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949	43									HOL
9. Company petition & Application										1
a) Petitions										
b) Application in Petitions										
c) Applications in liquidation proceedings										
d) Application in company appeals							,			
e) Matter transferred U/S 455(3) of the Companies Act										
10. Income Tax References and applications										
11. Sales Tax References and application										
12. Other Direct and indirect Tax References and applications										
a) Gift Tax Wealth Tax and Estate Duty References and Applications										
b) Other tax Revision Cases										
c) Other Tax Reference and Applications										
13. Petitions Under Indian Arbitration Act	07	01	 02	04	 	06		 		02
14. Matrimonial Cases and Reference										
a)Matrimonial Suits/Cases			 		 			 		
b)Matrimonial References										
c)Petitions Under Section 24 of the Hindu Marriage Act										
15. Land Acquisition Reference										
16. Election Petitions and Applications										
a) Election Petitions										
b)Applications in Election Cases										
17.Insurance Act, Reference & Applications										

18. Motions								(3)
a) Motion for sanction of prosecution	ā							
b) Motion for setting aside fraudulent transfers								H
c) Motion for annulment of adjudication orders							-	
d) Motion for setting aside Insolvency cases								
e) Notice of Motion for stay order								
19. Other Petitions and Applications								
a) Probate Civil Petitions								
b) Petitions under the Guardians & Wards Act					1			
c) Contempt of Court (Civil) Petitions	04	01	 02	 	 02	 -		 03
d) Cross objections		01	 	 	 	 -		 01
e) Transfer Petition (Civil)		02	 01	 	 01	 		 01
f) Applications for leave to sue as indigent person								
g) Execution application on the original side								
h) Special Cases under Order XXXVI of Civil Procedure Code 1908								
i) Applications under Court Fees Act, Regarding valuation of Estate								

											OUR
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)											T T
k) Petitions Application for											3
i) Injunction in Original Proceedings											*
ii) Appointment of Receivers in Original Proceeding			N.								
l.)Civil Miscellaneous Case							 		 		
20. TOTAL	95	29		19	06		 25		 		99
ORIGINAL SIDE (CRIMINAL)											
21. High Court Sessions											
22. Writ Petitions											
a) Relating to Investigation or Trial of Criminal cases							 		 		
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973											
24. Criminal Contempt, under the Contempt of Courts Act											
25. Others											
a) Transfer Petition (Crl.)				244		2000					
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	06			03	-		 03		 		03
26. TOTAL	06			03)(40):		 03	+	 	(***)	03

						0				II
APPELLATE SIDE (CIVIL)										10
27. Writ Appeals										12
a) Service matters	03				01	 	01	 	 	02
b) Land reforms including land ceiling										
c) Labour laws										
d) Other	02				01	 	01	 	 1000	01
28. Letters patent Appeals										- 01
29. First Appeals from										
a) Original Side										
b) Judgments	22	04		03	02	 	05	 	 	21*
c) Orders	04			01		 -	01	 	 	03
30. Second Appeals from Judgment	09	01				 		 	 	10
31. Miscellaneous First Appeals from										10
a) Original Side										
b)Judgment										
c) Orders										
32. Miscellaneous Second Appeals from										
a)Judgment										
b) Orders	01					 		 	 	01
33. Revision Petitions	04		1944	01		 	01	 	 	03
34. Civil References							- 01			- 03
35. Civil Miscellaneous Petitions under Article 227 of the Constitution										
36. Other Appeals										
a)City Civil Court Appeals										
b) Review of Judgments			-			 		 	 	
c) Compensation, Claims and Special Appeals	17	07		05		 	05	 	 	19
d) Original Civil Jurisdiction Appeals			15.41	T- 12						
e) Execution First Appeals										
f) Special Tribunal Appeal										
37. TOTAL	62	12		10	04	 	14	 	 	60

* 02 (Two) Tax Appeals and 04 (Four) Commercial Appeals included.

							-				10/4
APPELLATE SIDE (CRIMINAL)			y H								HO H
38. Criminal Appeals								£			13
a) By persons convicted	49	06	 02	13			15				 40
b) By Government from Judgment of Acquittal	10										
c) By complaint, U/S 378 (4) of Criminal Procedure Code	10	02	 	02			02				 10
	02		 								 02
39.Criminal Revisions	06	01	 01				01				 06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions							_				
41. Criminal L P	03	03	 	03			03				 03
42. Others			_								
a) Fresh Bail Applications pending Investigation of trial											
b)Bail including Anticipatory Bail											
c) Review Petition (FAM CT)											
43. TOTAL	70	12	 03	18	_	_	21			1	 61
GRAND TOTAL(20+26+37+43)	233	53	 35	28			63	-	-		 223

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PROFORMA-III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/06/2025 IN TERMS OF DATE OF INSTITUTION

<u> </u>							ING FOR		Diff Of 1	NOTITO II	JIV.	12
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to	Six to seven year	Seven to eight year	Eight to nine year	Nine to	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10			
1. Original Side (Civil)				3	0	,	0	9	10	11	12	13
1. suits												
a) Civil suits												
b) Admiralty suits				_					100			
2. Testamentary and intestate suits	01											
3.Insolvency Cases	01											01
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases											_	
7. WRIT PETITIONS												
a)Service matter	11	02	04		03		-					20
b) Land Reforms												
c) Labour Laws												
d) Others	32	18	11	04	03						03	71

PREPARED BY:

8 a) Banking Regulation Act, 1949								T/ 9
o a) Banking Regulation Act, 1949								0
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949								100
9. Company Petition & Application								
a) Petitions								
b) Application in Petitions								
c) Applications in liquidation proceedings								
10. Income tax Reference & Applications								
11. Sales Tax References and application								
12. Other Direct and Indirect Tax References and Applications								
a) Gift Tax Wealth Tax and Estate Duty References and Applications								
b) Other tax Revision Cases					-			
c) Other Tax Reference and Applications								
13. Petitions Under Indian Arbitration Act	02	 -			 -	 -	 	02
14. Matrimonial Cases and References						15755		02
a)Matrimonial Suits/Cases		 	-	-	 	 	 	
b)Matrimonial References								
c) Petitions Under Section 24 of the Hindu Marriage Act								
15. Land Acquisition Reference		×						
16. Election Petitions and Applications								
a) Election Petitions								
b)Applications in Election Cases								

17.Insurance Act, Reference & Applications							B
18. Motions		12					II.
a) Motion for sanction of prosecution							
b) Motion for setting aside fraudulent transfers							
c) Motion for annulment of adjudication orders							
d) Motion for setting aside Insolvency cases	4						
e) Notice of Motion for stay order							
19. Other Petitions and Applications							
a) Probate Civil Petitions							
b) Petitions under the Guardians & Wards Act							
c) Contempt of Court (Civil) Petitions	03	 	 	 	 		 03
d) Cross Objections	01	 	 	 	 		 01
e) Transfer Petition (Civil)	01	 	 	 	 		 01
f) Applications for leave to sue as indigent person							
g) Execution application on the original side						lit.	
h) Special Cases under order XXXVI of civil procedure code 1908							
i) Applications under Court Fees Act, Regarding valuation of Estate							

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)											150
k) Petitions Application for											3
i) Injunction in Original Proceedings											
ii) Appointment of Receivers in Original Proceeding											
l.) Civil Miscellaneous Case											
20. TOTAL	51	20	15	04	06				 	03	99
		Г						Γ			
ORIGINAL SIDE (CRIMINAL)		-									
21. High Court Sessions											
22. Writ Petitions											
a) Relating to Investigation or Trial of Criminal cases											
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973											
24. Criminal Contempt, under the Contempt of Courts Act											
25. Others											
a) Transfer Petition (Crl.)											
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	01				-	-	-	 		03
26. TOTAL	02	01						-	 124		03

27. Writ Appeals											12
a) Service matters	01		01			-		5 .00 .2	 -	-	02
b) Land reforms including land ceiling											
c) Labour laws											
d) Other				01		1000			 -		01
28. Letters patent Appeals											
29. First Appeals											
a) From Original Side			v								
b) From Judgments	09	04	02		01	03	02		 		21*
c) From Orders	01	02				-			 		03
30. Second Appeals from Judgment	04	03		01	02				 	-	10
31. Miscellaneous First Appeals											
a) From Original Side			_								
b) From Judgment											
c) From Orders											
32. Miscellaneous Second Appeals											
a) From Judgment											
b) From Orders		01		-					 -		01
33.Revision Petitions	03								 		03
34. Civil References											
35. Civil Miscellaneous Petitions under Article 227 of the Constitution											
36. Other Appeals											
a)City Civil Courts Appeals											
b) Review of Judgments		(8)									
c) Compensation, Claims and Special Appeals	17	01		-		01			 		19
d) Original Civil Jurisdiction Appeals											
e) Execution First Appeals				-							
f) Special Tribunal Appeal											
37. TOTAL	35	11	03	02	03	04	02		 		60

APPELLATE SIDE (CRIMINAL)											(O)
38. Criminal Appeals											1
a) By persons convicted	22	16	02							 	40
b) By Government from Judgment of Acquittal	09	01								 	10
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	:	01							 	02
39.Criminal Revisions	04	01						01		 	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions										220	00
41. Criminal L P	03									 	03
42. Others											
a) Fresh Bail Applications pending Investigation of trial											
b) Bail including Anticipatory Bail											
c) Review Petition (FAM CT)											
43. TOTAL	39	18	03					01		 	61
GRAND TOTAL (20+26+37+43)	127	50	21	06	09	04	02	01	_	 03	223

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PROFORMA-V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2025

		ACTUAL STRENGTH O	OF JUDGES	T	
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03		03	59	59

1. 15.04.2025 - Declared holiday vide Notification No. 03/HCS dated: 04.04.2025.

PREPARED BY: